

New Delhi, this the 14th day of January, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

Sh. Kapil Arora
S/o late Sh. Ashok Arora
4/2924, Shri Ram Colony
Bhola Nath Nagar
Shahdara, New Delhi.

....Applicant

(By Advocate Sh. D.R.Gupta)

V E R S U S

1. Union of India through
Secretary
Ministry of Urban Affairs
and P.A., Nirman Bhawan
New Delhi.

2. Director of Printing
Ministry of Urban Affairs
and P.A., Nirman Bhawan
New Delhi.

3. The Manager
Govt. of India Press
Minto Road, New Delhi - 2.

....Respondents

O R D E R (ORAL)

Shri Sarweshwar Jha,

The applicant has preferred this OA against the decision of the respondents as conveyed vide OM No. PF/EI/3100 dated 4-7-2002 whereby the request of the applicant for appointment on compassionate grounds has been arbitrarily rejected only on the ground that the family has received retiral benefits after the death of the Govt. servant.

2. The applicant, after having received the impugned letter, has submitted a representation to the respondents, a copy of which is placed at Annexure-3. In the said representation, the applicant has explained very clearly that after the death of his father, his sister got married and in the process the family has incurred huge liabilities, thereby putting the family to great financial hardship. It has also been mentioned that the applicant has been given three years

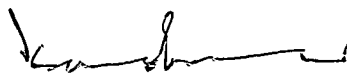
Sarweshwar Jha

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apprenticeship training from 19-1-2000 to 18-1-2003 and has been declared as having passed by the National Council for Training in the Vocational Trade held from 23-4-2003 to 30-4-2003. He has, however, not been given the advantage for having passed the course. He has pointed out that the entire expenditure which has been incurred on imparting him the said training will go waste if he is not employed appropriately by the respondents.

3. Having regard to the facts that the applicant has submitted a representation to the respondents after having received the impugned letter and also that he has been given three years' trade training, it would be appropriate that the respondents re-consider the matter in the light of the submissions made by him in his representation and also in this OA. They are further directed that both the representation as well as this OA treating it as a representation are considered and disposed of by them within a period of three months from the date of receipt of a copy of this order by issuing a reasoned and speaking order.

4. Let a copy of this OA be issued to the respondents along with a copy the present order.


(SARWESHWAR JHA)
MEMBER (A)

/vikas/